

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDLAB EQUIPMENTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	INDLAB EQUIPMENTS PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	05 th November 2012
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Bangalore
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U29248KA2012PTC066590
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	NO. 561, 7TH MAIN A SECTOR, YELAHANKA NEW TOWN BANGALORE KA 560064
6.	Insolvency commencement date in respect of Corporate Debtor	19 th February 2020 (Order received on 26-02-2020)
7.	Estimated date of closure of insolvency resolution process	17-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Addanki Haresh Registration No: IBBI/IPA-001/IP-P01064/2017-2018/11757
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.36/1, 2 nd Floor, Munivenkatappa Complex Bellary Road, Ganganagar, Bangalore - 560032 Email: ipindlab@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	No.36/1, 2 nd Floor, Munivenkatappa Complex Bellary Road, Ganganagar, Bangalore - 560032 Email: ipindlab@gmail.com www.indlabequipment.com
11.	Last date for submission of claims	12-03-2020
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDLAB EQUIPMENTS PRIVATE LIMITED on 19-02-2020.

The creditors of INDLAB EQUIPMENTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12-03-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

ADDANKI HARESH

Interim Resolution Professional

Date:: 27-02-2020

Place: Bengaluru

(Registration No: IBBI/IPA-001/IP-P01064/2017-2018/11757)